

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 118**

**IA(I.B.C)/2714(CH)2023, IA(I.B.C)/11732(CH)2023, IA(I.B.C)/2093(CH)2023,**

**IA(I.B.C)/422(CH)2023, IA(I.B.C)/2858(CH)2023, IA(I.B.C)/20(CH)2024,**

**IA(I.B.C)/19(CH)2024**

**CP (IB) No. 592(CH)2019**

**(Admitted)**

**IN THE MATTER OF:-**

M/s Intec Capital Ltd.

...Petitioner

Versus

M/s Sarthak Logistics Pvt. Ltd.

...Respondent

**Under Section: 7, IBC 2016, 33(1)(b)(i) to (iii) r/w Sec 33(3), 66(1), Rule 11 of NCLT, 2016 and 19(2)**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 06.06.2024.

Sd/-  
Court Officer

Tanvi  
24.04.2024